

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5355  
ANSWERED ON:22.12.2000  
APPOINTMENT IN COMPASSIONATE GROUNDS IN PNB  
SUBODH ROY

**Will the Minister of FINANCE be pleased to state:**

- (a) whether declined cases included those on whom PNB had committed to provide employment on attaining majority (registered with them) particularly orphans or whom bank did not offer any financial help ;
- (b) if so, what happened to Bank`s earlier commitments to such needy persons ;
- (c) whether the applicants (minors) had requested for employment on attaining majority before the framing of the rule, if so, why these applicants particularly orphans or whom Bank did not offer any financial help were not exempted from falling under the purview of the new rule ;
- (d) whether the new rule was framed in the light of Bank`s earlier commitment to provide employment to them ;
- (d) if so, what is Bank`s vested interest to decline such less number of cases; and
- (f) if not, by when the PNB would reconsider and offer employment on the basis of rule previous to March 20, 1997 to help such needy persons?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) : Yes, Sir.

(b) : According to Punjab National Bank, they examined the cases of the dependants of the deceased employees on their attaining the age of majority in terms of the provisions of the revised scheme. As all these applicants attained majority beyond four years of the death of the employee, their requests for providing employment on compassionate grounds were declined.

(c) : Yes, Sir. The applicants had made a request for appointment on compassionate ground prior to coming into force of revised scheme.

(d) : According to Punjab National Bank, they have framed their revised scheme for compassionate appointment keeping in view the observations of the Hon`ble Supreme Court in its judgement dated 4.5.1994. The Hon`ble Court has observed that `the compassionate appointment cannot be granted after a lapse of reasonable period which must be specified in the rules. The consideration for such employment is not a vested right which can be exercised at any time in future. The object being to enable the family to get over the financial crisis which it faces at the time of the death of the sole bread winner, the compassionate employment cannot be claimed and offered whatever the lapse of the time and after the crisis is over`.

(e) : Bank has no vested interest as the cases were examined/declined in terms of the extant scheme of the bank.

(f) : Bank is being directed to re-examine such cases within a month.